

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2348
TO BE ANSWERED ON 01.08.2018**

CASUALTIES WHILE BOARDING/DEBOARDING TRAINS

2348. SHRI V. ELUMALAI:

Will the Minister of RAILWAYS be pleased to state :

- (a) whether it is a fact that death or injury caused while boarding or deboarding a train will entitle a person to compensation from the Railways;**
- (b) if so, the details thereof;**
- (c) whether it is also true that the Railways is taking extra precaution to prevent such death or injury while boarding and deboarding; and**
- (d) if so, the details thereof?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) and (b): Yes, Madam. Death or injury while boarding or deboarding a train is covered under Section 123(c) and compensation for the same is covered under Section 124A of the Railways Act, 1989. Admissibility of such compensation is decided by Railways Claims Tribunal (RCT) on the basis of a claim application filed before them by the victim /next of kin of the victim. Railway Administration is liable to pay compensation to victim/next of kin of the victim only when a decree is awarded by Hon'ble RCT in their favour and the Railways decide to implement the decree.

The amount of compensation as specified in Railway Accident and Untoward Incidents (Compensation) Amendment Rules, 2016 is ₹ 08 lakh for death and ₹ 64,000/- to ₹ 08 lakh for injury depending upon the gravity of injury.

(c) and (d): Yes, Madam. The following steps have been taken by the Railways to minimize such accidental deaths/injuries:-

- (i) Regular announcements are made through Passenger Address System at Railway Stations urging passengers not to board or de-board the moving trains.**
- (ii) Various awareness campaigns are organized by Railways to sensitize the passengers about the dangers of boarding/de-boarding running trains and foot-board/roof-top travelling etc..**
- (iii) Drives are conducted against persons travelling on foot-board and roof top of trains, boarding/de-boarding running trains and the persons apprehended are prosecuted under the relevant provisions of the Railways Act, 1989.**
- (iv) Railway Board decided in the year 2014 to raise the height of passenger platforms in Mumbai Suburban section from 760-840 mm to 840-920 mm. Accordingly, the raising of the platforms has been done. In order to reduce the vertical gap between coach floor and platforms were identified for raising of the height which include 83 platforms on Central Railway and 168 platforms (145 platforms on Churchgate- Virar Section and 23 platforms on Virar – Dahanu Road Section) on Western Railway. All the platforms have been raised except for 4 platforms at Sion, Matunga and Mahim Railway stations which are not to be raised as these have been planned to be dismantled in connection with project of execution of 5th and 6th line.**